#### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOKSABHA UNSTARRED QUESTION NO. 3039. TO BE ANSWERED ON 06.08.2021

#### **Environmental Norms for Coal-based Thermal Power Plants**

3039. SHRI JUAL ORAM:

DR. T. SUMATHY (a) THAMIZHACHI THANGAPANDIAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ministry has introduced revised environment norms for the coal-based thermal power plants (TPPs) and if so, the details thereof;
- (b) whether a number of TPPs are yet to comply with the revised environmental standards in place since 2015;
- (c) if so, the details of TPPs which have complied and those yet to comply;
- (d) whether the Ministry keeps extending the deadline for TPPs for complying with these standards and if so, the details for all deadline extensions given so far along with reasons for the same;
- (e) whether the Ministry has done an assessment of negative impact on environment and health of people due to continued operation of these TPPs without complying with revised standards; and
- (f) if so, the details thereof and if not, the reasons therefor along with the corrective measures taken by these TPPs since the revision of the environmental norms?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): Ministry vide its notification dated 31.03.2021 (Annexure-I) had extended the timeline for compliance of revised standards of 2015 for coal based power plants. As per information submitted by utilities to Central Electricity authority (CEA) and Central Pollution Control Board (CPCB), out of 442 units, 355 units are complying with PM norms, 256 units are complying with NOx norm and 68 units are complying with SO<sub>2</sub> emission norms.

The Ministry had notified emission norms on 07.12.2015 for parameters viz. Sulphur dioxide (SO<sub>2</sub>), Oxides of Nitrogen (NOx) and Mercury (Hg) and revised the norms for Particulate Matter emission for coal/lignite based Thermal Power Plants (TPPs), which were to be implemented within two years from the notification i.e. 07.12.2017. Subsequently in December 2017 after taking consideration of following factors the timeline was extended on case to case basis from year 2018 to 2022:

i. Technical challenges such as supply and demand assessment done by CEA;

- ii. The plan with timelines for phasing was prepared and submitted before Hon'ble Supreme Court, considering supply and demand aspect;
- iii. Market supply condition as limited technology providers are available;
- iv. Hon'ble Supreme Court vide order dated 29.07.2020 in W.P. (C) 13029 of 1985 has seized the matter on certain emission norms.

The implementation of the emission norms was further affected by the disruptions caused by covid-19 pandemic. Therefore, it was decided to grant extension of timeline for implementation of emission norms by TPPs and amendment notification was published on 31.03.2021. The rationale of timelines was based on environment considerations.

(e) and (f)Ministry has not done any assessment of impact on environment and health of people due to continued operation of TPPs without complying to revised standards. The thermal power plants have taken measures for compliance of revised norms and the progress are at various stages of completion.

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रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-01042021-226335 CG-DL-E-01042021-226335

#### असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

#### प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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### पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय अधिसूचना

नई दिल्ली, 31 मार्च, 2021

सा.का.नि. 243(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

- 1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2021 है।
- (2) ये नियम राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
- 2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-1, के क्रम संख्यांक 25 में, "\*टीपीपी (इकाईयां) इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर सीमाओं को पूरा करेंगी", अक्षरों, कोष्ठकों और शब्दों के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात् :-
- "\*(i) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, विद्युत मंत्रालय, केन्द्रीय विद्युत प्राधिकरण (सीईए) और केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधियों से मिलकर बने कार्य बल का गठन केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा सारणी-1 में यथाविनिर्दिष्ट तीन प्रवर्गों में सारणी-1 के स्तंभ (4) में यथाविनिर्दिष्ट समय सीमा के भीतर उत्सर्जन मानदंडों के अनुरुप होने के लिए उनकी अवस्थिति के आधार पर तापीय विद्युत संयत्रों के प्रवर्गीकरण हेतु किया जाएगा, अर्थातु:-

2003 GI/2021 (1)

#### सारणी-1

क्र.सं.	प्रवर्ग	अवस्थिति/स्थान	अनुपालन के लिए समय सीमाएं	
			निवृत्त नहीं होने	निवृत्त होने वाली
			वाली इकाईयां	इकाईयां
(1)	(2)	(3)	(4)	(5)
1	प्रवर्ग क	10 लाख से अधिक जनसंख्या वाले	31 दिसम्बर, 2022	31 दिसम्बर, 2022
		राष्ट्रीय राजधानी क्षेत्र या शहरों की	तक	तक
		10 किलोमीटर की परिधि के		
		भीतर 1		
2	प्रवर्ग ख	गंभीर रूप से प्रदूषित क्षेत्रों या गैर		31 दिसम्बर, 2025
		प्राप्ति शहरों की 10 किलोमीटर की	तक	तक
		परिधि के भीतर 2		
3	प्रवर्ग ग	प्रवर्ग क और ख में सम्मिलित से	31 दिसम्बर, 2024	31 दिसम्बर, 2025
		भिन्न	तक	तक

<sup>&</sup>lt;sup>1</sup> भारत की 2011 की जनगणना के अनुसार ।

(ii) सारणी-1 के स्तंभ (5) में यथाविनिर्दिष्ट तारीख के पूर्व निवृत्त होने के लिए घोषित तापीय विद्युत संयत्र से, उस स्थिति में जहां ऐसे संयंत्र उनके निवृत्त होने के आधार पर छूट के लिए सीपीसीबी और सीईए को एक प्रतिज्ञान प्रस्तुत करते हैं, विनिर्दिष्ट मानदंडों को पूर्ण करने की अपेक्षा नहीं की जाएगी:

परन्तु ऐसे संयत्रों से, उस स्थिति में जहां उनका प्रचालन प्रतिज्ञान में यथाविनिर्दिष्ट तारीख से आगे जारी रहता है, जनित विद्युत के प्रति यूनिट पर 0.20 रुपए की दर से पर्यावरण प्रतिकर उद्ग्रहीत किया जाएगा;

(iii) निवृत्त नहीं होने वाले तापीय विद्युत संयंत्र से, सारणी-1 के स्तंभ (4) में यथाविनिर्दिष्ट तारीख के पश्चात्, सारणी-2 में विनिर्दिष्ट दरों के अनुसार पर्यावरण प्रतिकर उद्गृहीत किया जाएगा, अर्थात :-

सारणी-2

समय-सीमा से आगे गैर	पर्यावरणीय प्रतिकर (रुपए प्रति यूनिट जनित विद्युत)			
अनुपालन प्रचालन				
	प्रवर्ग क	प्रवर्ग ख	प्रवर्ग ग	
0-180 दिवस	0.10	0.07	0.05	
181-365 दिवस	0.15	0.10	0.075	
366 दिवस और अधिक	0.20	0.15	0.10"	

[फा.सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, संयुक्त सचिव

टिप्पणः मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में अधिसूचना संख्या का.आ. 844(अ), तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना संख्या सा.का.नि. 662(अ), तारीख 19 अक्तुबर, 2020 द्वारा किया गया।

### MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION

New Delhi, the 31st March, 2021

**G.S.R. 243(E).**—In exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

<sup>&</sup>lt;sup>2</sup> सीपीसीबी द्वारा यथापरिभाषित ।

- 1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2021.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Environment (Protection) Rules, 1986, in Schedule I, in serial number 25 for letters, brackets and words "\*TPPs (units) shall meet the limits within two years from date of publication of this notification", the following shall be substituted, namely: -
- "\* (i) A task force shall be constituted by Central Pollution Control Board (CPCB) comprising of representative from Ministry of Environment and Forest and Climate Change, Ministry of Power, Central Electricity Authority (CEA) and CPCB to categorise thermal power plants in three categories as specified in the Table-I on the basis of their location to comply with the emission norms within the time limit as specified in column (4) of the Table-I, namely: -

Table-I

Sl. No.	Category	Location/area	Timelines for compliance	
			Non retiring units	Retiring units
(1)	(2)	(3)	(4)	(5)
1	Category A	Within 10 km radius of National	Upto 31st December	Upto 31 <sup>st</sup>
		Capital Region or cities having	2022	December 2022
		million plus population <sup>1</sup> .		
2	Category B	Within 10 km radius of	Upto 31st December	Upto 31 <sup>st</sup>
		Critically Polluted Areas <sup>2</sup> or	2023	December 2025
		Non-attainment cities <sup>2</sup>		
3	Category C	Other than those included in	Upto 31st December	Upto 31 <sup>st</sup>
		category A and B	2024	December 2025

<sup>&</sup>lt;sup>1</sup> As per **2011** census of India.

(ii) the thermal power plant declared to retire before the date as specified in column (5) of Table-I shall not be required to meet the specified norms in case such plants submit an undertaking to CPCB and CEA for exemption on ground of retirement of such plant:

Provided that such plants shall be levied environment compensation at the rate of rupees **0.20** per unit electricity generated in case their operation is continued beyond the date as specified in the Undertaking;

(iii) there shall be levied environment compensation on the non-retiring thermal power plant, after the date as specified in column (4) of Table-I, as per the rates specified in the Table-II, namely:-

Table-II

Non-Compliant operation beyond	Environmental Compensation (Rs. per unit electricity generated)			
the Timeline	Category A	Category B	Category C	
0-180 days	0.10	0.07	0.05	
181-365 days	0.15	0.10	0.075	
366 days and beyond	0.20	0.15	0.10. "	

[F. No. Q-15017/40/2007-CPW] NARESH PAL GANGAWAR, Jt. Secy.

**Note:** The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986 and lastly amended vide notification G.S.R. 662(E), dated the 19th October, 2020.

<sup>&</sup>lt;sup>2</sup> As defined by CPCB.